

Customs, Excise & Service Tax Appellate Tribunal
SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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Application No. ST/COD/60449/2017

Appeal No. ST/60932/2017

[Arising out of OIA-CHD-CEX-001-COM-02-2017 dated 28.03.2017 passed by the Commissioner (Appeals) of Central Excise-CHANDIGARH-I]

M/s Patel Job Placement : Appellant (s)

Vs

CCE & ST-Shimla : Respondent (s)

**Represented by:**

For Appellant (s) : Shri Naveen Bindal, Advocate

For Respondent (s): Shri Tarun Kumar, AR

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

**Mr. Bijay Kumar,, Hon'ble Member (Technical)**

Date of Hearing/Decision: 04.12.2018

**ORDER No. M/60482/ 2018**

***Per : Mr. Ashok Jindal***

The applicant filed an application for condonation of delay of 107 days in filing the appeal before this forum on the ground that the impugned order was received by the brother of the applicant, as the applicant was at his native place when the order was received by his brother and the applicant has gone to his native place in the marriage of his daughter. Further, he has placed on record the affidavit of Shri Indra Dev and prayed that the delay is condoned in the interest of justice.

2. Heard the Ld. Counsel for the applicant.

3. Considering the fact that the order has not been received by the applicant and the same is received by his brother who did not inform the applicant, in that circumstances, in the interest of justice, the delay is

condoned subject to cost of Rs. 5,000/- which shall be deposited by the applicant within 2 weeks from today in the ***Prime Minister Relief Fund*** and compliance to be reported at the time of next Division Bench. On such compliance, the delay shall be condoned.

*(Dictated & pronounced in the Court)*

**(Bijay Kumar)**  
Member (Technical)

**(Ashok Jindal)**  
Member (Judicial)

G.Y.